

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-305
IB-712/ND/2022
IA/6647/2023

IN THE MATTER OF:

Union Bank of India

.....Applicant

Vs.

M/s PCL Oil & Solvents Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 12.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Ms. Komal Abrol, Adv.

ORDER

IA/6647/2023:-

No one is present on behalf of the Applicant at the time of hearing of the matter. It is noticed that on the last date of hearing i.e. 15.01.2024 also no one had appeared on behalf of the Applicant. In view of this the present i.e. IA/6647/2023 application is **dismissed** for want of prosecution.

**Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**